

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Excise Appeal No. 86158 of 2016

(Arising out of Order-in-Appeal No. PUN-SVTAX-000-APP-29-16-17 dated 12.04.2016 passed by the Commissioner of Service Tax (Appeals), Pune.)

M/s. Shogini Technoarts Pvt. Ltd.
755, 756 Khed – Shivapur, Tal. - Haveli,
Dist.- Pune, Maharashtra

.....Appellant

VERSUS

**Commissioner of Customs, Excise &
Service Tax, Pune-III**
ICE House, 41-A Sasson Road,
Opposite Wadia College, Pune- 411 001

.....Respondent

APPEARANCE:

Shri M.P. Joshi, Advocate for the Appellant

Shri P.K. Acharya, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85156/2025

Date of Hearing: 03.02.2025

Date of Decision: 03.02.2025

PER: BENCH

Learned Counsel for the Appellant informs that Appellant has settled the dispute under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019" and obtained discharge certificate in the form of SVLDRS Form-4.

2. Learned Authorised Representative confirms that entries in Form No. SVLDRS-1 and 4 like appeal number, duty amount and settlement amount are in order.

3. Taking note of the submission and request made by learned Counsel for the Appellant that issue has been settled under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019", we allow the same and dismiss the appeal as withdrawn.

(Dictated and pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Prasad